

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1000/93
MP-1350/93

Date of Decision 4-6-93

Sh.R.S.Yadav & Others Applicants

v/s

U.O.I. & Others Respondents

FOR THE APPLICANT Sh.R.L.Sethi, counsel

FOR THE RESPONDENTS NONE

CORAM

Hon'ble Sh.N.V.Krishnan, Vice Chairman(A)
Hon'ble Sh.B.S.Hegde, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT (ORAL)

(Delivered by Sh.N.V.Krishnan, V.C.(A))

1. Applicant has filed MP No.1350/93 for filing joint application. We have heard the learned counsel for the applicant.

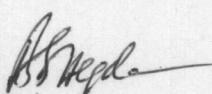
2. In the Telecommunication Department, for engaging the casual labour, 31-3-1985, the crucial date. We find that only applicant Nos 1&2 may be permitted to file a joint application on this basis. Learned counsel for the applicant agreed that this application should be considered only in respect of applicants No 1&2 and that he may be permitted to take appropriate action separately in regard to applicants 3 & 4. In the circumstances, MP is allowed only to permit applicant Nos 1 & 2 to file a joint application.

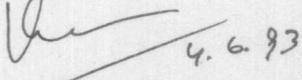
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3. We have seen the prayer we notice that the main prayer is that the applicants should be given temporary status . A representation to this effect has not been made. We are of the view that it is necessary for the applicants to make a representation before the competent authority seeking temporary status.

4. Learned counsel for the applicant seek permission to withdraw this OA. Permission granted.

Hence O.A. is dismissed as withdrawn.


(B.S. HEGDE)
MEMBER (J)


4.6.93
(N.V.KRISHNAN)
VICE CHAIRMAN (A)

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